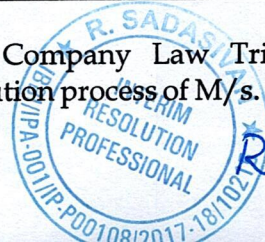


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHARON SOLUTIONS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sharon Solutions Limited
2.	Date of incorporation of corporate debtor	19/10/2001
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51506TN2001PLC047919
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Ground Floor, Jeena House, No. 520, M.K.N Road, Alandur, Chennai - 600 016. Administrative office: No. A15-18, PIPDIC Electronic Park, Thirubhuvanai, Pondicherry - 605 107.
6.	Insolvency commencement date in respect of corporate debtor	18/04/2023
7.	Estimated date of closure of Insolvency Resolution Process	15/10/2023
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Ramakrishnan Sadasivan IBBI/IPA-001/IP-P00108/2017-18/10215
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu ,600007 Mail Id: sadasivanr@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu ,600007 Mail Id: sharonsolutions.cirp@gmail.com
11.	Last date for submission of claims	02/05/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not yet ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Sharon Solutions Limited on 18/04/2023.



R. Sadasivan

The creditors of M/s. Sharon Solutions Limited, are hereby called upon to submit their claims with proof on or before 02/05/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

R. Sadasivan



Ramakrishnan Sadasivan

IBBI/PA-001/IP-P00108/2017-18/10215

Interim Resolution Professional

Sharon Solutions Limited

Registered Mail id: sadasivanr@gmail.com

Correspondence Mail id: sharonsolutions.cirp@gmail.com

AFA No: AA1/10215/02/061123/104726 valid till 06-11-2023.

Date: 20/04/2023

Place: Chennai.